

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

AD A.NO. 51569 OF 2017 WITH AD/COD/50792 OF 2017

(Arising out of Notification No. 20/2017-Customs (ADD) dated 12.05.2017 published by Ministry of Finance, Govt. of India)

DATE OF HEARING : 04.12.2017

DATE OF DECISION : 04.12.2017

M/s Radiator Components Traders LLP ... Appellants
(Rep by NONE)

VERSUS

Designated Authority- Directorate Respondent
General of Anti Dumping & Allied Duties (Rep. by Sh. P. Juneja, DR,
Sh. Amit Singh, Ms. Reena Khair, Ms. Rita Jha,
& Sh. Rajesh Sharma, Adv.)

CORAM : HON'BLE MR. JUSTICE (DR.) SATISH CHANDRA, PRESIDENT
HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)
HON'BLE MR. B. RAVICHANDRAN, MEMBER (TECHNICAL)

FINAL ORDER NO. 58298/2017

PER JUSTICE (Dr.) SATISH CHANDRA :

List revised. In spite of notice, neither anybody appeared for the Appellants nor there is any adjournment application on record. It may be mentioned that Anti-Dumping Bench is a not a regular Bench, but it is a especially constituted Bench to decide the case. From the record, it appears that the notice was served in the month of October. Hence, it appears

that the assessee-Appellants are not interested to pursue the matter.

2. It may be mentioned that as per the maxim *VIGILANTIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT*, law helps those who are vigilant and not those who go to sleep.

3. In view of the above, the appeal is dismissed for default. COD Application also stands disposed of accordingly.

(Dictated & pronounced in the open court)

**(JUSTICE DR. SATISH CHANDRA)
PRESIDENT**

**(S.K. MOHANTY)
MEMBER (JUDICIAL)**

**(B. RAVICHANDRAN)
MEMBER (TECHNICAL)**